

ID No. 6073/19
FIR No. 42/19
PS: Nihal Vihar
State Vs. Geeta
18.08.2020

CHARGE

I, Pankaj Arora, MM (West) -03, do hereby charge you Geeta W/o Sh. Surjeet as under:-

That on 14.01.2019 at about 11.30 a.m., Near Sai Vatika, 50 Foota Road, Nihal Vihar, within the jurisdiction of PS Nihal Vihar, you were found in possession of one white colour katta containing 85 quarter bottles of illicit liquor seized as per seizure memo Mark X without any permit or license in contravention of provisions of Delhi Excise Act and thus you have committed an offence punishable U/s 33 Delhi Excise Act and within the cognizance of this Court.

And I hereby direct you to be tried by this Court for the above stated offence.

PANKAJ
ARORA
Digitally signed
by PANKAJ
ARORA
Date: 2020.08.18
14:58:23 +05'30'

MM (WEST) – 03

The charge is read over and explained to the accused, who is questioned as under:-

Q- Do you plead guilty or claim trial?

A- I do not plead guilty and claim trial.

RO & AC

गीता

PANKAJ
ARORA
Digitally signed
by PANKAJ
ARORA
Date: 2020.08.18
14:59:27 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 66609/16
FIR No. 31/10
PS: Maya Puri
State Vs. Rita Kakkar Etc.
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Yogender Kumar, Ld. Counsel for the accused Prof. V. S. Parmar

It is submitted that the revision petition against the order on charge shall be filed soon. Remaining accused persons have already filed the revision petition.

Accordingly, put up for further proceedings/receipt of orders of Ld. Session's Court on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

CC No. 10701/16
Delhi Bhartiya Chikitsa Parishad Vs. Sunil Kumar Mridha
PS: Nihal Vihar
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Ashok Mahajan, Ld. Counsel for the complainant.

None for the accused person.

File is still not received from the plea bargaining court.

Issue court notice to the Ahlmad concerned to apprise this court about the status of the file.

Put up for further proceedings on 09.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

CC No. 10776/16
Delhi Bhartiya Chikitsa Parishad Vs. Subhash Chand
PS: Nihal Vihar
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Ashok Mahajan, Ld. Counsel for the complainant.

None for the accused person.

File is still not received from the plea bargaining court.

Issue court notice to the Ahlmad concerned to apprise this court about the status of the file.

Put up for further proceedings on 09.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 5946/17
Hemante Verma Vs. Heera Lal, ASI
PS: Nihal Vihar
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.
None for the accused person.

Issue notice to the complainant for the NDOH.

Issue notice to the SHO concerned to file the compliance report in terms of order dated 02.09.2019.

Put up for further proceedings on 09.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 5999/19
FIR No. 30/17
PS: Maya Puri
State Vs. Untrace
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused.

Issue court notice to the complainant to file objections, if any, on the NDOH.

Put up for further proceedings on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 6665/19
FIR No. 427/18
PS: Nihal Vihar
State Vs. Sonu
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for consideration of charge on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 7192/19
FIR No. 0518/18
PS: Nihal Vihar
State Vs. Prem Rawat
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused persons, their sureties as well as their counsel for the NDOH.

Put up for consideration of charge on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 10199/19
FIR No. 0284/19
PS: Nihal Vihar
State Vs. Rohit singh @ Avinash
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his counsel through IO for the NDOH.

Issue notice to IO for the NDOH.

Put up for appearance of accused as well as for further proceedings on 25.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2703/20
FIR No. 69/20
PS:Maya Puri
State Vs. Akshay Sharma
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Put up for further proceedings on 07.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2202/17

FIR No. 671/15
PS: Maya Puri
State Vs. Vivek Richard
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Rahul Gambhir, Ld. Counsel for the accused did not turn up despite having been telephonically intimated by the Reader of this court.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2414/17
FIR No. 339/11
PS: Nihal Vihar
State Vs. Rajpal Etc.
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. B. K. Wadhwa, Ld. Counsel for the accused Rahul is present through VC.

None for the remaining accused persons.

Issue notice to the IO for the NDOH.

Issue court notice to the remaining accused persons, their sureties as well as their counsels for the NDOH.

Put up for appearance of accused and for further proceedings on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 3844/17
FIR No. 489/15
PS: Nihal Vihar
State Vs. Rakesh Kumar Etc.
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the SHO concerned to file the further investigation report for NDOH.

Issue court notice to the DCP concerned for the NDOH to file the supervision report.

Put up for further proceedings on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 731/18
FIR No. 34/17
PS: Maya Puri
State Vs. Sahabuddin M Khan
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Sh. R. K. Tyagi, Id. Counsel for the Mohd. Saifi and Sh. Abhinav, Id. Counsel for the accused Sehzaad did not turn up despite having been telephonically intimated by the Reader of this court. Issue court notice to the accused persons, their sureties as well as their counsel for the NDOH.

Put up for appearance of accused persons and for further proceedings on 27.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 3604/19
FIR No. 71/18
PS: Maya Puri
State Vs. Lalu Kumar @ Raja
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. S. P. Shukla, Ld. Counsel for the accused.

It is submitted by the Id. Counsel that the accused has gone to his native village and he ensured that the accused will appear in person on the NDOH.

Put up for consideration of charge on 17.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 3/19
FIR No. 150/18
PS: Nihal Vihar
State Vs. Narayan Etc.
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Order dated 10.10.2019 be complied with afresh for the NDOH.
Put up for further proceedings on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 8830/19
FIR No. 669/19
PS: Nihal Vihar
State Vs. Viaks
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Put up on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 798/20
FIR No. 748/19
PS: Nihal Vihar
State Vs.Pawan @ Joni @ Ankush
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Put up for further proceedings on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 69071/16
FIR No. 47/14
PS: Maya Puri
State Vs. Raj @ Ajay
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 13.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 68358/16
FIR No. 118/13
PS: Maya Puri
State Vs. Santosh Kumar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 13.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 66131/16
FIR No. 1114/15
PS: Nihal Vihar
State Vs. Devender Joshi
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 68840/16
FIR No. 872//15
PS: Nihal Vihar
State Vs. Dara Singh
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020**

ID No. 74573/16
FIR No. 780/15
PS: Nihal Vihar
State Vs. Karambir Singh
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person.

Accused is stated to be in JC

I take cognizance of the offence. Let, copy of the chargesheet be
supplied to the accused through jail dak.

Issue court notice to the complainant to explore the possibility of
compromise.

Put up for settlement, if any, on 25.08.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 75413/16
FIR No. 353/14
PS: Nihal Vihar
State Vs. Sandeep @ Bandar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 6171/17
FIR No. 459/17
PS: Nihal Vihar
State Vs. Karan
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 428/18
FIR No. 184/17
PS: Maya Puri
State Vs. Arvind Kumar @ Munna
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2498/18
FIR No. 82/18
PS: Nihal Vihar
State Vs. Rajesh
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020**

ID No. 4828/18
FIR No. 74/18
PS: Maya Puri
State Vs. Har Govind
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020**

ID No. 6709/18
FIR No. 0218/18
PS: Nihal Vihar
State Vs. Bunty
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 7110/18
FIR No. 349/18
PS: Nihal Vihar
State Vs. Taru Lakra
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 8954/18
FIR No. 632/18
PS: Nihal Vihar
State Vs. Sanjay Singh
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 5877/19
FIR No. 123/19
PS: Maya Puri
State Vs. Aakash @ Bawla @ Raj Kumar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 655617/18
FIR No.100/12
PS: Nihal Vihar
State Vs. Gauri Shankar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person.

Issue notice to IO/Inspector Anil for the NDOH.

Issue court notice to the complainant as well as his counsel for
the NDOH.

Put up for consideration of chargesheet as well as on objections
filed by the complainant on 25.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2705/20
FIR No. 154/20
PS: Nihal Vihar
State Vs. Karan Singh @ Shanti
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 25.08.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 994719
FIR No. 277/16
PS: Nihal Vihar
State Vs. Sher Bahadur @ Sheru
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 27.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 2704/20
FIR No. 865/19
PS: Nihal Vihar
State Vs. Laxmi Narayan Bansal @ Bittu Etc.
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused persons were released on bail or not during lock down for the NODH.

Put up for further proceedings on 08.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 3008/20
FIR No. 506/19
PS: Nihal Vihar
State Vs. Lekhraj
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Lekhraj is stated to be on police bail.

Chargesheet perused.

I take cognizance of the offence.

Issue summons to accused and notice to his surety through IO for
the NDOH.

IO shall remain present in person in the event of non-execution of
process on NDOH.

Put up for appearance of accused and further proceedings on
10.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020**

ID No. 3005/20
FIR No. 594/20
PS: Nihal Vihar
State Vs. Manjeet Singh @ Raja
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.
None for the accused person.

I take cognizance of the offence.

Let, copy of chargesheet be supplied to the accused Manjeet
Singh @ Raja through jail dak.

Issue summons to accused Dhanwanti Kaur, accused Simran
Kaur @ Gauri through IO for the NDOH.

Put up for appearance of accused persons and for further
proceedings on 25.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No.
FIR No. 290/20
PS: Nihal Vihar
State Vs. Sagar
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Charge Sheet perused

I take cognizance of the offence.

Let, copy of chargesheet be supplied to the accused through Jail
Dak.

Put up for appearance of accused and further proceedings on
25.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No. 6073/19

FIR No. 42/19
PS: Nihal Vihar
State Vs. Geeta
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Geeta in person with Sh. S.P. Yadav, Ld. Counsel
(physically present in the court today)

Arguments heard.

It is submitted on behalf of the accused that she is falsely implicated in the present case. Ld. APP for the State submits that there is sufficient material on record to frame charge/notice against the accused. Record perused. It is well-settled that the defence of the accused cannot be considered at this stage. Prima-facie, there is sufficient material on record for framing of charge for the commission of offence punishable U/s 33 Delhi Excise Act against the accused. Accordingly, charge U/s 33 Delhi Excise Act framed against the accused, to which she did not plead guilty and claim trial.

Issue summons to the PWs for NDOH.

Put up for PE on 27.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

CC No.
Anjali Vs. Dharambir
PS: Nihal Vihar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Deepak Malik, Ld. Counsel for the complainant.

Status report filed by the IO stating therein that FIR No. 805/20, PS Nihal Vihar has already been registered for the offences under Section 354/354A/509 of IPC and investigation in the present case is going on. Since FIR in the present case has been registered for the offences which are to be tried by Mahila Court, the present complaint be placed before Ld. CMM, West/THC, Delhi with the request to mark the same in the concerned Mahila Court.

The matter be put before Ld. CMM, West/THC/Delhi on 19.08.2020 at 2.00 p.m.,


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

ID No.
FIR No. 156/19
PS: Nihal Vihar
State Vs. Rajeev Singh
18.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

Charge Sheet perused. Clarification required from IO regarding total quantity of recovered 'Ganja'

Issue summon to the IO concerned to appear in person for
25.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

FIR No. 533/19
PS: Nihal Vihar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.
Fresh chargesheet received from the court of Ld. Duty MM**

Present: Ld. APP for the State.

Charge Sheet perused. I take cognizance of the offence.
Issue summon to the accused and notice to his surety through IO
concerned returnable on 10.11.2020. Issue court notice to the
complainant to explore the possibility of compromise for NDOH.

Put up for appearance of accused on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

FIR No. 665/19
PS: Nihal Vihar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.
Fresh chargesheet received from the court of Ld. Duty MM**

Present: Ld. APP for the State.

Issue court notice to the Jail Suptd.concerned to apprise this court as
to whether the accused persons in the present case were released
on bail or not during covid -19 lock down.

Put up for consideration on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

FIR No. 669/20
PS: Nihal Vihar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.
Fresh chargesheet received from the court of Ld. Duty MM**

Present: Ld. APP for the State.

Issue court notice to the Jail Suptd.concerned to apprise this court as
to whether the accused persons in the present case were released on
bail or not during covid -19 lock down.

Put up for consideration on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020

FIR No. 642/20
PS: Nihal Vihar
18.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.
Fresh chargesheet received from the court of Ld. Duty MM**

Present: Ld. APP for the State.

Issue court notice to the Jail Suptd.concerned to apprise this court as
to whether the accused persons in the present case were released
on bail or not during covid -19 lock down.

Put up for consideration on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
18.08.2020